

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.4360 of 2019

1. Sunil Kumar Ravidas		
2. Bipul Kumar	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Arun Kumar, Advocate
For the State	:	Mr. Rakesh Ranjan, A. P.P.

Order No.04 Dated- 26.06.2020

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioners with a prayer for modification of the order dated 13.08.2019 passed in A.B.A. No.5308 of 2019.

It is submitted by the learned counsel for the petitioners that vide order dated 13.08.2019 passed in A.B.A. No.5308 of 2019, the petitioners were directed to surrender before the court below within four weeks but the petitioners could not arrange money for victim compensation, hence, they could not surrender within the stipulated time. It is next submitted that in the meanwhile the petitioners have arranged the money and prepared the demand draft and are ready and willing to surrender before the learned court below but the said demand draft has become invalid due to efflux of time but the petitioners undertake to get the same revalidated. It is therefore submitted that unless four weeks' extension is granted to the petitioners, the petitioners will be highly prejudiced. Hence, it is submitted that the time period for the petitioners to surrender before the court below in terms of the order dated 13.08.2019 passed in A.B.A. No.5308 of 2019, be extended by four weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioners, the prayer for extension of time for the petitioners to surrender in the court below in terms of the order dated 13.08.2019 passed in A.B.A. No.5308 of 2019 is extended by four weeks from the date of this order. The order dated 13.08.2019 passed in A.B.A. No.5308 of 2019 is modified by directing the petitioners to surrender within four weeks from the date of this order in terms of the order dated 13.08.2019 passed in A.B.A. No.5308 of 2019.

The order dated 13.08.2019 passed in A.B.A. No.5308 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Animesh/